

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA No. 350/2024.

In the matter of:

Amit Kumar &Anr.

---Applicants.

Versus

Union of India &Ors.

--Respondents.

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1.	Reply on behalf of Respondent No. 11,12 and 13 with supporting affidavit	

Filed By:

Date: 01.10.2024

Executive Engineer  
M/garh Canal W/S Division  
Narnaul  
for Respondent No. 11,12  
& 13.

Through

Rahul Khurana Adv  
Off: 17, Central lane, Babar Road  
Bengali Market, New Delhi 110001  
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**Reply on behalf of Respondent No. 11, 12 and 13**

MOST RESPECTFULLY SHOWETH:

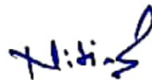
1. That present reply is being filed through Sh. Nitin Bhargava, Executive Engineer, Mahendergarh Canal Water Services Division, Narnaul who is authorized and competent to file the present reply on behalf of answering respondents. The present reply is being filed dealing with the issues pertaining to answering respondents. The answering respondent is filing the present reply dealing with the issues pertaining to Answering respondents and liberty is being craved to file detailed/additional reply, as and when need arises with the permission of this Hon'ble Tribunal. The contents of the original application may not be deemed admitted unless those are being specifically admitted hereunder.
2. That applicant has filed the above subjected Original Application alleging illegal mining and running of stone crushers in riverbed of Krishnawati/Kasawati River and applicant. All the documents annexed in support of contention made in the OA pertaining to State of Rajasthan. Therefore, allegations made in the OA may be answered by the State of Haryana.
3. That Rajasthan State has constructed numerous Check Dams in their Jurisdiction resulting in almost Nil flow in the area of Mahendergarh District of Haryana state which clearly obsolete the point of obstruction in the flow jurisdiction of Haryana state.

Nitin

4. That it is submitted that water flow is not received from the State of Rajasthan into territory of State of Haryana. It is pertinent to mention here that, Irrigation and Water Resources Department, Haryana has made significant efforts for revival of Krishnawati River by releasing excess supplies of Canal Water during rainy season in the river bed at various locations.
  
5. That District administration Mahendergarh is also taking keen interest for the work of Rehabilitation/Revival of Krishanwati River in Haryana territory in District Mohindergarh i.e. from village Bhedanti to Totaheri with the help of all the line departments i.e. Revenue Department & Panchayati Raj. After receiving the water flow from the State of Rajasthan, situation can be improved in reviving the Krishanwati River in Haryana territory.

Place: Narnaul

Dated : 01/10/2024



Executive Engineer

M/Garh Canal W.S. Division

Narnaul

(For Respondent No.11, 12 & 13)

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AFFIDAVIT

I, Sh. Nitin Bhargava, Executive Engineer, Mahendragarh Canal Water Services, Division Narnaul, aged about 36 Years do hereby solemnly affirm and state as under:

1. That I am authorized representative of the Respondent No.11,12 and 13 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.

2. That I have read the contents of accompanying reply which has been drafted under my instructions.



Nitin B  
DEPONENT

VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

Nitin B  
DEPONENT

Attested  
Notary Public, Narnaul

1-10-2024